

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

126. CONT.A. 9/2024

In

C.P. (IB)-96(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **27.06.2024**

NAME OF THE PARTIES: DHL Ecommerce (India) Private Limited

V/s

Future Supply Chain Solutions Limited

Appearance

For RP : Adv. Dhananjaya Sud

For Applicant : Adv. Fatema Kachwalla a/w. Adv. Virgil Briganza
i/b. J Sagar Associates

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

CONT.A. 9/2024

This contempt application has been filed by the Dawat-E-Hadiyah against the Future Supply Chain Solutions Ltd for non-compliance of order dated 21.11.2023.

Ld. counsel for the RP submits that the compliance affidavit has been filed. However, perusal of same shows that out of two Units namely Unit No. 2 and Unit No.3, only Unit No. 2 was handed over to the applicant on 15.06.2024.

As far as the Unit No.3 is concerned, Ld. counsel for the RP submits that the goods of Future Life Fashion Ltd (FLFL), which is also under CIRP, are lying inside Units No.3 and therefore it will take another four months to vacate Unit No.3. Despite directions given on 21.11.2023, the compliance of the order has not been made. Let the RP of corporate debtor as well as RP of FLFL remain present physically on the next date of hearing.

List this matter on **31.07.2024**, high on board.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)